**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**PRINCIPAL BENCH, DELHI**
**IN**
**O.A. No. 556 of 2023**

**IN THE MATTER OF:**

**Arun Tiwari …**

**Applicant**

**Versus**

**State of Uttar Pradesh …**

**Respondent**

**INDEX**

| S. No. | Particulars | Page No. |
|---|---|---|
| 1. | Compliance Affidavit on behalf of Central Pollution Control Board | |
| 2. | Annexure- I: Copy of the direction dated 28/10/2024 issued by CPCB | |
| 3. | Annexure- II: Copy of the letter dated 28/10/2024 issued to Secretary, Department of Environment, Govt. of U.P., | |
| 4. | Annexure- III: Copy of the letter dated 26.11.2024 of UPPCB to CPCB | |
| 5. | Annexure- IV: Copy of report of the inspection conducted during November 12-13, 2024 | |
| 6. | Annexure- V: Copy of order dated 16.08.2024 in the present matter | |

**Filed by Adv. Atif Suhrawardy**
**(On behalf on Central Pollution Control Board)**

Dated: 27.11.2024
Place: Delhi

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**
**PRINCIPAL BENCH, DELHI**
**IN**
**O.A. No. 556 of 2023**

**IN THE MATTER OF:**

**Arun Tiwari ...**

**Applicant**

**Versus**

**State of Uttar Pradesh ...**

**Respondent**

**COMPLIANCE AFFIDAVIT ON BEHALF OF CENTRAL POLLUTION CONTROL BOARD (CPCB).**

I, Nazimuddin, working as Scientist 'F' in Central Pollution Control Board (**CPCB**), Parivesh Bhawan, East Arjun Nagar, Delhi, the deponent herein, do hereby solemnly affirm and declare as under:

1. That I, the deponent herein is authorized to represent the CPCB in the present case, and as such, I am well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent and authorized to verify, sign and swear this affidavit on behalf of the CPCB.

2. That Hon'ble National Green Tribunal, Principal Bench, Delhi, vide order dated 06.05.2024 in the instant matter had directed CPCB to submit a report for ascertaining the extent of legal / illegal mining by Respondent No. 6.

3. That in compliance of order dated 06.05.2024, CPCB officials carried out site visit during July 03-04, 2024, in 39 mining permission areas comprising 157 mining pits, out of the 162 mining permission areas comprising 889 mining pits, for which Mining Department, Jalaun, granted mining permissions for mining of ordinary soil/earth to be used in Bundelkhand Expressway in two tehsils of Jalaun district constructed during 2020-2022. CPCB submitted the said inspection report on

NOTARY PUBLIC R.L. Chaudhary N.C.T. of Delhi Regd. No. 1513 GOVT OF INDIA

14.08.2024 for consideration of Hon'ble NGT. However, in place of the signed report, a duly approved but inadvertently unsigned report was submitted. It is humbly submitted that subsequently duly signed report has been filed by CPCB for kind consideration of the Hon'ble Tribunal in the instant matter.

4. That in compliance of subsequent order dated 16.08.2024 in the present matter, CPCB issued direction under Section 18(1)(b) of Water (Prevention and Control of Pollution) Act, 1974, to U.P. Pollution Control Board (UPPCB) on 28.10.2024 to submit action taken report within 10 days on the following:

   (i) to get assessed the extent of illegal mining at all mining sites from which ordinary earth/soil has been mined for the said expressway construction work in Jalaun district;

   (ii) to initiate actions immediately for appropriate punitive action as applicable under the law, including levying and realisation of environmental compensation, for violation of provisions of environmental laws, after duly following the principle of natural justice;

   (iii) to take all necessary actions to ensure that no further illegal mining takes place, and;

   (iv) to get prepared a remediation plan by the project proponent for the illegal mining sites where illegal mining has taken place for the said expressway construction work in Jalaun district, in consultation with mining department and UPPCB, and get it implemented by the project proponent in a time bound manner.

   The copy of the aforesaid direction dated 28/10/2024 issued by CPCB is attached as **Annexure-I**.

5. That CPCB also requested Secretary, Department of Environment, Govt. of U.P., on 28.10.2024 that necessary actions be taken so as to ensue appropriate punitive actions and penalty, as applicable under the Mines and Minerals (Development and Regulation) Act, after duly following

NOTARY PUBLIC
R.L. Chaudhary
N.C.T. of Delhi
Regd. No. 1513
GOVT. OF INDIA

the principle of natural justice in respect of the illegal mining and also that no further illegal mining takes place in Jalaun district. The copy of the said letter dated 28/10/2024 issued to the Secretary, Department of Environment, Govt. of U.P., is attached as **Annexure-II**.

6. That the CPCB vide emails dated 11.11.2024, 14.11.2024 and 19.11.2024 followed up the matter with UPPCB to provide action taken report on the aforesaid directions dated 28.10.2024.

7. That UPPCB vide letter dated 26.11.2024 has informed the action taken w.r.t. the aforesaid CPCB's direction, as below:

(i) Regional Officer, UPPCB, Jhansi, wrote letters to District Mining Officer (DMO), Jalaun on 06.11.2024 and 14.11.2024 to provide assessment of all illegal mining of soil related to Bundelkhand Expressway construction in Jalaun district. DMO replied to the above letters by letter dated 16.11.2024 providing details of 32 illegal mining notices issued on 10.02.2021 to M/s Gawar Constructions Ltd.

UPPCB has further directed DMO Jalaun on 26.11.2024 to provide the assessment of all illegal mining related to Bundelkhand Expressway construction in Jalaun district, within 03 days.

(ii) UPPCB has issued a show-cause notice on 21/11/2024 to M/s Gawar Construction Ltd. to impose Environmental Compensation of Rs. 1,33,25,000/-(Rupees One Crore Thirty Three Lakh Twenty Five Thousand).

(iii) UPPCB has also directed M/s Gawar Construction Ltd. on 26.11.2024 to submit time bound action plan within 15 days in coordination with Mining Department and UPPCB on remediation of all illegal mining sites related to Bundelkhand Expressway construction in Jalaun district.

NOTARY PUBLIC R.L. Chaudhary N.C.T. of Delhi Regd. No. 1513 GOVT. OF INDIA

Copy of the aforesaid letter dated 26.11.2024 of UPPCB vide which the

above action taken has been informed to CPCB is attached at **Annexure-III**.

8. That it is also humbly submitted that CPCB officials also undertook site inspection on November 12-13, 2024, to ascertain further illegal mining subsequent to initial visit by CPCB team in July 03-04, 2024. The inspection did not find evidence of further mining of soil. The copy of report of the said inspection during November 12-13, 2024, is attached herewith as **Annexure- IV**.

9. That UPPCB shall ensure compliance of the aforesaid direction dated 28/10/2024 issued by CPCB.

10. That the CPCB undertakes to abide by the orders & Directions of the Hon'ble Tribunal.

11. That this compliance affidavit has been filed under my instructions and authority, the contents thereof are true and correct on the basis of the record maintained during ordinary course of business of CPCB and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.

नाजिमउद्दीन / Nazimuddin
वैज्ञानिक 'एफ' / Scientist 'F'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(M/o Environment, Forest And Climate Change, Govt. of India)
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली–110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

**DEPONENT**

**VERIFICATION**

I, **Nazimuddin**, the above named deponent do hereby verify that the contents of the above affidavit and document are true and correct to my knowledge based on official records, no part of it is false and nothing has been concealed therefrom.

Signed and verified on this Day of 27th November 2024 at Delhi.

**DEPONENT**

नाजिमउद्दीन / Nazimuddin
वैज्ञानिक 'एफ' / Scientist 'F'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(M/o Environment, Forest And Climate Change, Govt. of India)
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली–110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

**Through Counsel**

NOTARY PUBLIC
R.L. Chaudhary
N.C.T. of Delhi
Regd. No. 1513
GOVT. OF INDIA

ATTESTED
NOTARY PUBLIC
GOVT. OF INDIA
27 NOV 2024

Annexure - I

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

**EMAIL/SPEED POST**

CM-13011/110/2024-LAW-HO-CPCB-HO/5802 October 28, 2024

To

The Member Secretary
UP Pollution Control Board
Building.No. TC-12V, Vibhuti Khand
Gomti Nagar, **Lucknow- 226010**

**Sub: Directions under section 18(1) (b) of the Water (Prevention & Control of Pollution) Act, 1974, and the Air (Prevention & Control of Pollution) Act, 1981 in matter related to O.A. No. 556 of 2023 (Arun Tiwari Versus State of Uttar Pradesh & Ors.) - reg.**

WHEREAS, amongst others, under Section 17 of the Water (Prevention & Control of Pollution) Act, 1974, and Section 17 of the Air (Prevention & Control of Pollution) Act, 1981, one of the functions of the State Pollution Control Board (SPCB) / Pollution Control Committee (PCC) is to plan a comprehensive programme for prevention, control or abatement of pollution of streams and wells and to plan a comprehensive programme for prevention, control or abatement of air pollution in the State/Union Territory and to secure the execution therefore; and

WHEREAS, under section 17 sub-section (1) clause (o) of the Water (Prevention & Control of Pollution) Act, 1974, (hereinafter referred to as Water Act, 1974) and with similar provision under section 17 sub- section (1) clause (i) of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter referred to as Air Act, 1981), one of the functions of the State Pollution Control Board (UPPCB) constituted under the Water Act, 1974, is to perform such functions as may be prescribed or as may, from time to time entrusted to it by the Central Pollution Control Board; and

WHEREAS, under provisions of the Mines and Minerals (Development and Regulation) Act, 1957 (MMDR Act), the States Governments are empowered to make rules for regulating the grant of prospecting licenses / mining leases in respect of minor minerals and to make rules for preventing illegal mining, transportation and storage of minerals. All such mining which qualifies under illegal, are to be dealt with according to the provision of MMDR Act by the Mining Department.

WHEREAS, the Central Government had issued Environmental Impact Assessment (EIA) Notification 1994 and 2006 and by virtue of these notifications, the Central Government has made it mandatory to obtain prior Environmental Clearance for projects/activities covered under the Schedule of the notification from Central Government / State Environmental Impact Assessment Authority (SEIAA), including highway projects.

WHEREAS, CPCB has categorized industrial sectors into Red, Orange, Green and White categories and directed all SPCBs/PCCs on 07.03.2016 for its adoption and implementation. The SPCBs/PCCs were also directed that addition of new of left-over

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, New Delhi - 110032
दूरभाष/Tel: 43102030, 22305792, वेबसाईट/Website : www.cpbc.nic.in

industrial sectors and their categorization which is not listed in the categorization done by CPCB, shall be done by a committee at the level of concerned SPCB/PCC, in accordance with the revised criteria and guidelines of CPCB. Highway project are included in the Orange category in the said categorisation; and

WHEREAS, in the project of Uttar Pradesh Expressways Industrial Development Authority (UPEIDA) of 297 km long Bundelkhand Expressway between Gonda village on NH-35 in Chitrakoot district and Kudrail village on Agra-Lucknow Expressway in Etawah district in six packages, The construction work was awarded to four different contractors. About 75 km length in two tehsils - Orai and Jalaun of Jalaun district has been constructed by M/s Gawar Construction Limited, Gurgaon

WHEREAS, in compliance to Hon'ble NGT order dated 06.05.2024 (in O.A. 556 of 2023), a team of CPCB along with officials from UPPCB, UPEIDA, Mining Department (Govt. of UP), and Lekhpal of the concerned area, carried out inspection of the ordinary earth/soil mining sites related to the said expressway construction work in Jalaun District on 03.07.2024 and 04.07.2024 to verify the factual status in respect of the complaint in the said O.A. 556 of 2023. The salient observations made by the inspecting team about the expressway construction project are as follows:

1. State Environmental Impact Assessment Authority (SEIAA) Uttar Pradesh issued Terms of Reference (TOR) to UPEIDA for construction of the Bundelkhand Expressway on 10.05.2019 and subsequently issued Environmental Clearance for the project on 23.11.2019.
2. Approximately 75 Km of Bundelkhand Expressway is constructed in two tehsils (Orai & Jalaun) of district Jalaun under Package IV and V. M/s Gawar Construction Limited, Gurgaon started work on 15.01.2020 and completed construction work on 30.06.2022 for Package IV and on 26.07.2022 for Package V.
3. UPPCB granted Consent to Establish under the Water Act, 1974 and the Air Act,1981 on 18.05.2020 for Hot Mix Plant and Ready-Mix Concrete Plant of M/s Gawar Construction Limited, Gurgaon and granted Consent to Operate for these plants on 31.10.2020 for the duration of 23.10.2020 to 31.07.2022.

WHEREAS, the CPCB team reported following violations regarding the ordinary earth/soil mining carried for the said expressway construction work in Jalaun district:

1. Mining Department, Jalaun granted 162 mining permissions (with 889 mining pits) in 79 villages in district Jalaun to M/s Gawar Construction Limited for mining of soil (total area- 2336.46 acres and total quantity- 17001696 m3) for Package IV & V of the project. These mining permissions were granted between December, 2020 to April, 2022. Whereas, UPEIDA had mentioned name of 14 villages in Jalaun District for borrow of soil in final EIA report..
2. Mining Department, Jalaun did not provide details of actual quantity of soil excavated during construction of Bundelkhand Expressway in Jalaun District.
3. CPCB team visited 39 mining permission area (with 157 mining pits) and observed the depth of the borrow soil pits as between 0.5 m to 16 m, whereas as per the permission granted by the Mining Department, the depth of pits should not exceed 02 m. (Due to heavy rain, approach road to remaining mining sites was not accessible hence, visit of remaining sites could not be possible)

Copy of the above mention inspection report of CPCB is attached herewith for ready reference.

WHEREAS, Hon'ble NGT vide order dated 16.8.2024 has directed as below:

*4. The applicant present in the person submits that illegal mining has been done and he has received certain documents under RTI. He is permitted to place the same on record. Meanwhile Member Secretary, CPCB is directed to ensure no further illegal mining takes place and, appropriate punitive action is taken after dully following the principle of natural justice in respect of illegal mining, if any, already done.*

*5. List on 28.11.2024.*

WHEREAS, under section 16 of the Water Act,1974 and under Section 16 of the Air Act, 1981, one of the functions of the Central Pollution Control Board (CPCB), constituted under Water (Prevention & Control of Pollution) Act, L974 is to coordinate activities of the SPCBs and PCCs and to provide technical assistance and guidance to SPCBs/PCCs;

WHEREAS, the above facts reveal gross violations of provisions of environmental laws and MMDR Act, particularly, by not obtaining Consent for the expressway construction project, carrying out earth/soil mining in areas/sites not covered under the EIA study for the project, and carrying out mining more than the limit prescribed in the mining permissions given by the state mining department.

**NOW, THEREFORE**, in view of violation of provisions of environmental laws, as mentioned above, and the aforesaid order passed by Hon'ble NGT(PB), and in exercise of the powers conferred under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981; the Uttar Pradesh Pollution Control Board (UPPCB) is hereby directed:

i. to get assessed the extent of illegal mining at all mining sites from which ordinary earth/soil has been mined for the said expressway construction work in Jalaun district;
ii. to initiate actions immediately for appropriate punitive action as applicable under the law, including levying and realisation of environmental compensation, for violation of provisions of environmental laws as mentioned in above paragraphs, after duly following the principle of natural justice;
iii. to take all necessary actions to ensure that no further illegal mining takes place, and;
iv. to get prepared a remediation plan by the project proponent for the illegal mining sites where illegal mining has taken place for the said expressway construction work in Jalaun district, in consultation with mining department and UPPCB, and get it implemented by the project proponent in a time bound manner.

The action taken report shall be sent by UPPCB to the CPCB within 10 days from the date of receipt of these directions.

**(Bharat Kumar Sharma)**
Member Secretary

**Copy to:**

| | |
|---|---|
| 1. The Secretary<br>Department of Environment, Govt of UP,<br>Bapu Bhawan, Secretariat, Vidhan Sabha Marg, Lucknow 226 001 | : for information and necessary action, please. |
| 2. Mr. Rajeev Ranjan<br>Scientist 'E' & Member Secretary EAC - Non Coal Mining,<br>Ministry Of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi -110003 | : for information and necessary action, please. |
| 3. The Director<br>Geology & Mining, Government of UP<br>Khanij Bhawan 27/8, Raja Ram Mohan Rai Marg, Lucknow-226001 (U.P.) | : for necessary action under the MMDR Act in respect of the above mentioned illegal mining, please. |
| 4. The District Magistrate Jalaun<br>Collectorate Campus Jalaun at Orai,<br>PIN-285001, UP | |

**(Bharat Kumar Sharma)**
Member Secretary

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

SPEED POST

CM-13011/110/2024-LAW-HO-CPCB-HO/ 5803 October 28, 2024

To,

The Secretary,
Department of Environment,
Govt of Uttar Pradesh, Bapu Bhawan,
Secretariat, Vidhan Sabha Marg,
**Lucknow 226 001**, U.P.

**Sub**: O.A. No. 556 of 2023 (Arun Tiwari Versus State of Uttar Pradesh & Ors.) – illegal mining of ordinary earth by PP/Construction company of road project in Jalaun district -reg.

Sir,

This has reference to the project of Uttar Pradesh Expressways Industrial Development Authority (UPEIDA) of 297 km long Bundelkhand Expressway between Gonda village on NH-35 in Chitrakoot district and Kudrail village on Agra-Lucknow Expressway in Etawah district in six packages. The construction work was awarded to four different contractors. About 75 km length in two tehsils - Orai and Jalaun of Jalaun district has been constructed by M/s Gawar Construction Limited, Gurgaon.

In compliance to Hon'ble NGT order dated 06.05.2024 (in O.A. 556 of 2023), a team of CPCB along with officials from UPPCB, UPEIDA, Mining Department, and Lekhpal of the concerned area, carried out inspection of the 39 out of the total 162 ordinary earth/soil mining sites related to the Bundelkhand Expressway construction work in two tehsils of Jalaun District on 3.07.2024 to 4.07.2024 and reported illegal mining of ordinary earth/soil mining carried for the said expressway construction work in Jalaun district, as below:

1. Mining Department, Jalaun granted 162 mining permissions (with 889 mining pits) in 79 villages in district Jalaun to M/s Gawar Construction Limited for mining of soil (total area- 2336.46 acres and total quantity- 17001696 m3) for Package IV & V of the project. These mining permissions were granted between December, 2020 to April, 2022. Whereas, UPEIDA had mentioned name of 14 villages in Jalaun District for borrow of soil in final EIA report.
2. Mining department, Jalaun did not provide details of actual quantity of soil excavated during construction of Bundelkhand Expressway in Jalaun District.
3. 3.CPCB team visited 39 mining permission area (with 157 mining pits) and observed the depth of the borrow soil pits as between 0.5 m to 16 m, whereas as per the permission granted by mining department, the depth of pits should not exceed 02 m.

(Due to heavy rain, approach road to remaining mining sites was not assessable hence, visit of remaining sites could not be possible)

The Hon'ble NGT heard the matter on 16.08.2024 and directed *to ensure no further illegal mining takes place and, appropriate punitive action is taken after dully following the*

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, New Delhi - 110032
दूरभाष/Tel: 43102030, 22305792, वेबसाईट/Website : www.cpbc.nic.in

*principle of natural justice in respect of illegal mining.* A copy of the order dated 16.08.2024 is enclosed. Copy of the aforesaid inspection report of CPCB is also attached herewith for ready reference.

Direction issued by CPCB in this regard w.r.t. violation of environmental laws is attached herewith for ready reference.

Further, under provisions of the Mines and Minerals (Development and Regulation) Act, 1957 (MMDR Act), the States Governments are empowered to make rules for regulating the grant of prospecting licenses / mining leases in respect of minor minerals and to make rules for preventing illegal mining, transportation and storage of minerals. All such mining which qualifies under illegal, are to be dealt with according to the provision of MMDR Act by the Mining Department.

In view of the above, it is requested that necessary actions be taken so as to ensure appropriate punitive actions and penalty, as applicable under the MMRD Act, after duly following the principle of natural justice in respect of the above illegal mining and also that no further illegal mining takes place in Jalaun district.

It is further requested that action taken in this regard be intimated to CPCB within 10 days from the date of issuance of this letter.

The matter be taken on priority being compliance of the Hon'ble NGT order.

**(Bharat Kumar Sharma)**
Member Secretary

**Copy to:**

1. Mr. Rajeev Ranjan, Scientist 'E' & Member Secretary EAC - Non Coal Mining, Ministry Of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi -110003 : for information and necessary action, please.

2. The Member Secretary,UPPCB Uttar Pradesh Pollution Control Board, Address : Building.No. TC-12V Vibhuti Khand, Gomti Nagar Lucknow- 226010 : for information, please.

1668

# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
## UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0
Ref. No ....H2020.4.....सी-2/सा0-684/24

दिनॉक
Date ....26/11/24.....

सेवा में,

महत्वपूर्ण

सदस्य सचिव
केन्द्रीय प्रदूषण नियंत्रण बोर्ड,
परिवेश भवन, ईस्ट अर्जुन नगर
दिल्ली।

विषय–मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या 556/2023 (अरूण तिवारी बनाम उत्तर प्रदेश) प्रकरण में जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 18(1)(बी) के अन्तर्गत केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी निर्देश दिनांक 28.10.2024 के अनुपालन के सम्बंध में।

महोदय,

कृपया उपरोक्त विषयक केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्र संख्या CM-13011/|10/2024-LAW-HO-CPCB-HO/5802 dated 28.10.2024 द्वारा मा0 एन0जी0टी0 द्वारा ओ0ए0 संख्या 556/2023 अरूण तिवारी बनाम स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश 16.08.2024 के संदर्भ में जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 18(1)(बी) के अन्तर्गत राज्य बोर्ड को दिये गये निर्देशों के अनुक्रम में अवगत कराना है कि क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, झांसी द्वारा अपने पत्र दिनांक 06.11.2024 व दिनांक 14.11.2024 (संलग्नक–1 व 2) द्वारा जनपद जालौन में बुन्देलखण्ड एक्सप्रेस–वे के निर्माण कार्य के लिये जिन स्थानों पर साधारण मिटटी का खनन किया गया है उन सभी खनन स्थलों पर अवैध खनन की मात्रा का आंकलन किये जाने हेतु जिला खान अधिकारी, जनपद– जालौन को पत्र प्रेषित किया गया था, जिसके अनुक्रम में उनके द्वारा अपने पत्र दिनांक 16.11.2024 (संलग्नक–3) के द्वारा 32 स्थलों पर मिटटी के अवैध खनन के सम्बंध में सूचनायें प्रेषित की गयी। इसी अनुक्रम में बोर्ड मुख्यालय द्वारा पुनः जिला खान अधिकारी, जनपद–जालौन को पत्र संख्या एच 20202/सी–2/सा–684/24 दिनांक 26.11.2024 (संलग्नक–4) द्वारा सभी खनन स्थलों पर अवैध खनन की मात्रा का आंकलन कर सूचना 03 दिन में बोर्ड को उपलब्ध कराने के निर्देश दिये गये हैं।

अग्रेतर बोर्ड मुख्यालय के पत्र संख्या एच 20005/सी–2/एनजीटी–684/24 दिनांक 21.11.2024 (संलग्नक–5) द्वारा मैसर्स गवार कन्स्ट्रक्शन लिमिटेड, एस0एफ0–1, जे0एम0डी0 गलेरिया, सेक्टर–48, सोहना रोड, गुरूग्राम (हरियाणा) के विरूद्ध क्षेत्रीय अधिकारी, झांसी द्वारा प्राप्त संस्तुति के अनुसार सम्बंधित इकाई द्वारा राज्य बोर्ड से बिना पूर्व सहमति प्राप्त किये एक्सप्रेस–वे का निर्माण कार्य किये जाने के कारण कुल रूपये 1,33,25,000/– (रू0 एक करोड़ तेतीस लाख पच्चीस हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओ नोटिस जारी किया गया है।

मैसर्स गवार कन्स्ट्रक्शन लिमिटेड, एस0एफ0–1, जे0एम0डी0 गलेरिया, सेक्टर–48, सोहना रोड, गुरूग्राम (हरियाणा) को बोर्ड मुख्यालय के पत्र संख्या एच 20203/सी–2/सा–684/24 दिनांक 26.11.2024 (संलग्नक–6) के द्वारा बुन्देलखण्ड एक्सप्रेस–वे के निर्माण कार्य के लिये जिन स्थानों पर अवैध मिटटी का खनन किया गया है, उन सभी खनन स्थलों के रेमेडियेशन हेतु खनन विभाग तथा उ0प्र0 प्रदूषण नियंत्रण बोर्ड से समन्वय स्थापित करते हुए समयबद्ध ऐक्शन प्लान 15 दिन के अन्दर प्रेषित करने के निर्देश दिये गये हैं।

उपरोक्त अनुपालन आख्या सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित।

भवदीय,

संलग्नक–उपरोक्तानुसार

(संजीव कुमार सिंह)
सदस्य सचिव

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई–मेल : info@uppcb.in
वेबसाइट : www.uppcb.in

Hindi letter head
T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.in
Website : www.uppcb.in

Scanned with OKEN Scanner

Annexure-1

Ph/Fax 0510-2320473 (O)
E-mail rojhansi@uppcb.in

# क्षेत्रीय कार्यालय उ. प्र. प्रदूषण नियंत्रण बोर्ड
## Regional Office, U.P. Pollution Control Board

संदर्भ सं० .....
Ref. No. 531/UA-556/24 दिनांक 06.11.2024
सेवा में, Date.....20

जिला खान अधिकारी
उरई, जनपद–जालौन।

विषय : **Direction under suection 18(1) of the water (Prevaention & Control of Pollution) Act, 1974 and the Air (Prevaention & Control of Pollution) Act, 1981 in matter related to O.A. No.-556 of 2023 (Arun Tiwari Versuss state of Uttar Pradesh & Ors.)**

महोदय,

कृपया उपरोक्त केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्रांक CM-13011/110/2024-LAW-HO-CPCB-HO/5802 दिनांक 28.10.2024 द्वारा मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली ओ०ए० संख्या–556/2023 अरूण तिवारी बनाम स्टेट ऑफ उत्तर प्रदेश व अन्य में पारित आदेश दिनांक 16.08.2024 के अनुपालन में Direction under suection 18(1) of the water (Prevaention & Control of Pollution) Act, 1974 and the Air (Prevaention & Control of Pollution) Act, 1981 जारी किये गये है। जो कि निम्नवत् है

i. to get assessed the extent of illegal mining at all mining sites from which ordinary earth/soil has been mined for the said expressway construction work in Jalaun district;
ii. to initiate actions immediately for appropriate punitive action as applicable under the law, including levying and realisation of environmental compensation, for violation of provisions of environmental laws as mentioned in above paragraphs, after duly following the principle of natural justice;
iii. to take all necessary actions to ensure that no further illegal mining takes place, and;
iv. to get prepared a remediation plan by the project proponent for the illegal mining sites where illegal mining has taken place for the said expressway construction work in Jalaun district, in consultation with mining department and UPPCB, and get it implemented by the project proponent in a time bound manner.

उक्त निर्देशो के अनुकम में जनपद–जालौन में उक्त बुन्देलखण्ड एक्सप्रेसवे, निमार्ण कार्य के लिए जिन स्थानों से साधारण मिट्टी का खनन किया गया है, उन सभी खनन स्थलो पर अवैध खनन की सीमा का आकंलन कर सूचना प्रेषित करने का कष्ट करें। जिससे की अवैध खनन के आकंलन के आधार पर पर्यावरणीय क्षतिपूर्ति अधिरोपित एवं दंडात्मक कार्यवाही की जा सकें। अतः आप से अनुरोध है कि उक्त के सम्बन्ध में सूचना शीघ्र प्रेषित करनें का कष्ट करें। जिससे की कृत कार्यवाही से केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं माननीय राष्ट्रीय हरित अधिकरण को समय से सूचना प्रेषित की जा सकें।

भवदीया
(दीपा अरोरा)
क्षेत्रीय अधिकारी

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित।

1. जिलाधिकारी महोदय, जनपद–जालौन को सादर अवगत कराना है कि जनपद जालौन में उक्त एक्सप्रेसवे निर्माण कार्य हेतु जिन अवैध खनन स्थलों पर अवैध खनन हुआ है, उनके लिए परियोजना प्रस्तावक द्वारा खनन विभाग एवं यूपीपीसीबी के परामर्श से सुधारात्मक योजना तैयार कराना तथा परियोजना प्रस्तावक द्वारा समयबद्ध ढंग से उसका क्रियान्वयन किया जाना है। अतः आप से अनुरोध है कि उक्त हेतु परियोजना प्रस्तावक को सुधारात्मक कार्य योजना प्रस्तुत करने हेतु अपने स्तर से निर्देशित करने का कष्ट करें।
2. मुख्य पर्यावरण अधिकारी (वृत्त–2), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

6.11.24
क्षेत्रीय अधिकारी

उ. प्र. आवास विकास कालौनी, (तालपुरा योजना) कानपुर रोड, झाँसी– 284001
U. P. Avas Vikas Colony (Talpura Yojana) Kanpur Road, Jhansi (U.P.) - 284001



Scanned with OKEN Scanner

Ph/Fax : 0510-2320473 (O)
E-mail : rojhansi@uppcb.in

# क्षेत्रीय कार्यालय उ. प्र. प्रदूषण नियंत्रण बोर्ड
## Regional Office, U.P. Pollution Control Board

संदेभा सं0 553/OA-556/NGT/24 दिनांक 14.11.2024
Ref. No. ...जिला..खान अधिकारी Date.....20
उरई, जनपद–जालौन।

विषय : **Compliance status of direction under suection 18(1) of the water (Prevaention & Control of Pollution) Act, 1974 and the Air (Prevaention & Control of Pollution) Act, 1981 in matter related to O.A. No.-556 of 2023 (Arun Tiwari Versuss state of Uttar Pradesh & Ors.)-Reg**

महोदय,

कृपया उपरोक्त केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्रांक CM-13011/110/2024-LAW-HO-CPCB-HO/5802 दिनांक 28.10.2024 एवं पत्रांक CM-13011/110/2024-LAW-HO-CPCB-HO/5803 दिनांक 28.10.2024 द्वारा मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली ओ0ए0 संख्या–556/2023 अरूण तिवारी बनाम स्टेट ऑफ उत्तर प्रदेश व अन्य में पारित आदेश दिनांक 16.08.2024 के अनुपालन में Direction under suection 18(1) of the water (Prevaention & Control of Pollution) Act, 1974 and the Air (Prevaention & Control of Pollution) Act, 1981 जारी किये गये है। जो कि निम्नवत् है

i. to get assessed the extent of illegal mining at all mining sites from which ordinary earth/soil has been mined for the said expressway construction work in Jalaun district;
ii. to initiate actions immediately for appropriate punitive action as applicable under the law, including levying and realisation of environmental compensation, for violation of provisions of environmental laws as mentioned in above paragraphs, after duly following the principle of natural justice;
**iii. to take all necessary actions to ensure that no further illegal mining takes place, and;**
iv. to get prepared a remediation plan by the project proponent for the illegal mining sites where illegal mining has taken place for the said expressway construction work in Jalaun district, in consultation with mining department and UPPCB, and get it implemented by the project proponent in a time bound manner.

उक्त निर्देशो के अनुक्रम में यह सुनिश्चित किया जाये की भविष्य में प्रशनगत स्थल पर कोई भी अवैध खनन कार्य नही किया जाये। मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली ओ0ए0 संख्या–556/2023 अरूण तिवारी बनाम स्टेट ऑफ उत्तर प्रदेश व अन्य में पारित आदेश दिनांक 16.08.2024 का अनुपालन सुनिश्चित किया जायें तथा इस कार्यालय के पूर्व प्रेषित पत्रों द्वारा अवैध खनन से सम्बन्धित सूचना चाही गयी थी जो कि आज दिनांक 14.11.2024 तक प्राप्त नही है। उक्त सूचना को शीघ्र प्रेषित करने का कष्ट करें। जिससे कृत कार्यवाही से केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं माननीय राष्ट्रीय हरित अधिकरण को समय से सूचना प्रेषित की जा सकें।

भवदीया
(दीपा अरोरा)
क्षेत्रीय अधिकारी

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित।

1. सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. जिलाधिकारी महोदय, जनपद–जालौन को इस अनुरोध के साथ कि जनपद जालौन में उक्त एक्सप्रेसवे निर्माण कार्य हेतु जिन अवैध खनन स्थलों पर अवैध खनन हुआ है, उक्त खनन स्थलों पर भविष्य में अवैध खनन कार्य न हो उक्त हेतु सम्बन्धित सक्षम अधिकारी को निर्देशित करने का कष्ट करें।
3. मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

सूचनार्थ एवं आवश्यक कार्यवाही हेतु।

O/C क्षेत्रीय अधिकारी 14.11.24



Scanned with OKEN Scanner

Annexure-3

प्रेषक,

खान अधिकारी,
जालौन ।

सेवा में,

क्षेत्रीय अधिकारी,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
उ0प्र0 आवास विकास कालोनी(लालपुरा योजना)
कानपुर रोड झांसी ।

पत्रांक 1394/खनिज–एमएमसी–30 दिनांक 16 नवम्बर, 2024

विषय– Direction under suection 18(1) of the water (Prevaention & Control of pollution)Act,1974 and the Air (Prevaention & Control of pollution) Act 1981 in matter related to O.A. No 556 of 2023 ( Arun Tiwari Versuss state of Utter Pradesh & Ors)

महोदय,

कृपया उपर्युक्त विषयक आप अपने पत्र संख्या 581/ओ0ए0–556/24 दिनांक 05.11.2024 व पत्र सं0 553 दिनांक 14.11.2024 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा प्रश्नगत प्रकरण के संबंध में जनपद जालौन में उक्त बुन्देलखण्ड एक्सप्रेसवे निर्माण कार्य के लिये जिन स्थानो से साधारण मिटटी का खनन किया गया था, उन सभी खनन स्थलों पर अवैध खनन की सीना का आकलन कर सूचना उपलब्ध कराये जाने की अपेक्षा की गयी है।

उक्त के अनुक्रम में अवगत कराना है कि प्रश्नगत प्रकरण बुन्देलखण्ड एक्सप्रेसवे निर्माण कार्य के लिये जिन स्थानो से साधारण मिटटी का खनन किया गया है, उक्त प्रकरण वर्ष 2020 से 2022 तक की समयावधि का है। कार्यालय अभिलेखो को अवलोकन करने से यह पाया गया कि कार्यालय जिलाधिकारी, जालौन के पत्र सं0 1782/खनिज–एमएमसी–30 दिनांक 26.12.2020 के अनुपालन में संयुक्त टीम द्वारा दिनांक 23.01.2021 को प्रश्नगत प्रकरण में जांच कर तत्कालीन जिलाधिकारी महोदय को आख्या पत्रांक 266/एस0टी0 एसडीएम दिनांक 25.01.2021 प्रेषित किया गया था,जिस पर तत्कालीन जिलाधिकारी महोदय द्वारा उपजिलाधिकारी की जांच आख्या दिनांक 25.01.2021 के क्रम में 32 प्रकरणो में नोटिस प्रोजेक्ट मैनेजर, गावर कान्स्ट्रक्शन कम्पनी लि0 पैकेज–4 बुन्देलखण्ड एक्सप्रेसवे बावली रोड कुठौन्द तहसील व जिला जालौन को निर्गत किये गये थे, पत्रावली में गावर कम्पनी द्वारा कोई स्पष्टीकरण उपलब्ध कराया जाना पत्रावली में नही पाया गया। तद्क्रम में जिलाधिकारी महोदय के आदेश दिनांक 08.11.2024 के अनुपालन में कार्यालय पत्र सं0 1677/खनिज–एमएमसी–30 दिनांक 08.11.2024 द्वारा गावर कान्स्ट्रक्शन कम्पनी को अंतिम अवसर प्रदान करते हुये 15 दिवस के अन्दर स्पष्टीकरण प्रस्तुत करने हेतु निर्देशित किया गया है। यदि कम्पनी द्वारा निर्धारित अवधि में अपना स्पष्टीकरण प्रेषित नही किया जाता है तो नियमानुसार अग्रेतर कार्यवाही सुनिश्चित की जायेगी। वर्तमान समय में संबंधित प्रोजेक्ट समाप्त हो चुका है। वर्तमान में संबंधित क्षेत्र में साधारण मिटटी का कोई अवैध खनन का प्रकरण संज्ञानित नही है।

अतः प्रश्नगत प्रकरण में उपलब्ध समस्त अभिलेख इस पत्र के साथ संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित किया जा रहा है।

संलग्नक–उपरोक्तानुसार।

भवदीय,

16/11/24

खान अधिकारी,
जालौन

Scanned with OKEN Scanner

# कार्यालय जिलाधिकारी जालौन

(खनन अनुभाग)



पत्र संख्या।877/खनिज–एम0एम0सी–30 दिनांक: 08 नवम्बर 2024

गावर कान्स्ट्रक्शन कम्पनी लि0
एसएफ–01 जेएमडी गैलेरिया सैक्टर–48 सोहना रोड
गुड़गांव 122001 हरियाणा।
E.mail.ID gcl@gawar.in

उपजिलाधिकारी उरई आज्ञा दिनांक 25.01.2021 द्वारा तहसील उरई में बुन्देलखण्ड एक्सप्रेस वे परियोजना में मिटटी के खनन हेतु जारी अनुज्ञा स्थलो में औसत गहराई से अधिक गहराई में साधारण मिटटी का अवैध खनन किया गया है, जिस पर उ0प्र0 उपखनिज परिहार नियमावली 1963 के अन्तर्गत नियम–3 व 70 एंव खान एंव खनिज (विकास एंव विनियमन) अधिनियम–1957 की धारा–21 के उल्लघंन पर निम्न विवरण के अनुसार कार्यालय द्वारा नोटिस निर्गत करते हुये 30 दिवस के अन्दर स्पष्टीकरण उपलब्ध कराये जाने हेतु प्रोजेक्ट मैनेजर गावर कान्स्ट्रक्शन कम्पी पैकेज–4 बुन्देलखण्ड एक्सप्रेसवे बावली रोड कुठौन्द जिला जालौन को निर्गत किया गया था, जिसपर आपकी कम्पनी द्वारा अभी तक कोई स्पष्टीकरण प्रस्तुत नही किया गया है। निर्गत नोटिसों का विवरण निम्नवत् है–

| क्रम सं0 | नोटिस पत्र संख्या व दिनांक | खनन स्थल के ग्राम का नाम | साधारण मिटटी के अवैध खनन की मात्रा (घनमीटर में) |
|---|---|---|---|
| 1 | नोटिस सं0 1929/खनिज–एमएमसी–30 दिनांक 10.02.2021 | कैथरी | 18000 |
| 2 | नोटिस सं0 1930/खनिज–एमएमसी–30 दिनांक 10.02.2021 | वर्ध | 80000 |
| 3 | नोटिस सं0 1931/खनिज–एमएमसी–30 दिनांक 10.02.2021 | खरूसा | 3600 |
| 4 | नोटिस सं0 1932/खनिज–एमएमसी–30 दिनांक 10.02.2021 | कपासी | 46585 |
| 5 | नोटिस सं0 1933/खनिज–एमएमसी–30 दिनांक 10.02.2021 | गिरथान | 78000 |
| 6 | नोटिस सं0 1934/खनिज–एमएमसी–30 दिनांक 10.02.2021 | वर्ध | 80000 |
| 7 | नोटिस सं0 1935/खनिज–एमएमसी–30 दिनांक 10.02.2021 | गिरथान | 12800 |
| 8 | नोटिस सं0 1936/खनिज–एमएमसी–30 दिनांक 10.02.2021 | टिमरो | 9375 |
| 9 | नोटिस सं0 1937/खनिज–एमएमसी–30 दिनांक 10.02.2021 | टिमरो | 64800 |
| 10 | नोटिस सं0 1938/खनिज–एमएमसी–30 दिनांक 10.02.2021 | टिमरो | 220000 |
| 11 | नोटिस सं0 1939/खनिज–एमएमसी–30 दिनांक 10.02.2021 | कपासी | 6250 |
| 12 | नोटिस सं0 1940/खनिज–एमएमसी–30 दिनांक 10.02.2021 | कपासी | 58368 |
| 13 | नोटिस सं0 1941/खनिज–एमएमसी–30 दिनांक 10.02.2021 | कपासी | 192000 |
| 14 | नोटिस सं0 1942/खनिज–एमएमसी–30 दिनांक 10.02.2021 | कपासी | 12000 |
| 15 | नोटिस सं0 1943/खनिज–एमएमसी–30 दिनांक 10.02.2021 | कपासी | 7920 |
| 16 | नोटिस सं0 1944/खनिज–एमएमसी–30 दिनांक 10.02.2021 | गिरथान | 54000 |
| 17 | नोटिस सं0 1945/खनिज–एमएमसी–30 दिनांक 10.02.2021 | गिरथान | 54000 |
| 18 | नोटिस सं0 1946/खनिज–एमएमसी–30 दिनांक 10.02.2021 | व्यासपुरा | 9075 |
| 19 | नोटिस सं0 1947/खनिज–एमएमसी–30 दिनांक 10.02.2021 | व्यासपुरा | 3000 |
| 20 | नोटिस सं0 1948/खनिज–एमएमसी–30 दिनांक 10.02.2021 | व्यासपुरा | 72000 |
| 21 | नोटिस सं0 1949/खनिज–एमएमसी–30 दिनांक 10.02.2021 | व्यासपुरा | 2000 |
| 22 | नोटिस सं0 1950/खनिज–एमएमसी–30 दिनांक 10.02.2021 | व्यासपुरा | 40000 |
| 23 | नोटिस सं0 1951/खनिज–एमएमसी–30 दिनांक 10.02.2021 | व्यासपुरा | 5000 |
| 24 | नोटिस सं0 1952/खनिज–एमएमसी–30 दिनांक 10.02.2021 | व्यासपुरा | 1700 |
| 25 | नोटिस सं0 1953/खनिज–एमएमसी–30 दिनांक 10.02.2021 | व्यासपुरा | 1200 |
| 26 | नोटिस सं0 1954/खनिज–एमएमसी–30 दिनांक 10.02.2021 | उकोर | 1200 |
| 27 | नोटिस सं0 1955/खनिज–एमएमसी–30 दिनांक 10.02.2021 | उकोर | 1800 |

Scanned with OKEN Scanner

| | | | |
|---|---|---|---|
| 28 | नोटिस सं0 1956/खनिज–एमएमसी–30 दिनांक 10.02.2021 | उकोर | 15000 |
| 29 | नोटिस सं0 1957/खनिज–एमएमसी–30 दिनांक 10.02.2021 | उकोर | 2400 |
| 30 | नोटिस सं0 1958/खनिज–एमएमसी–30 दिनांक 10.02.2021 | उकोर | 6400 |
| 31 | नोटिस सं0 1959/खनिज–एमएमसी–30 दिनांक 10.02.2021 | खरूसा | 18480 |
| 32 | नोटिस सं0 1960/खनिज–एमएमसी–30 दिनांक 10.02.2021 | उकोर | 11530 |

अतः आपको निर्देशित किया जाता है कि आपको अंतिम अवसर प्रदान करते हुये उपरोक्त निर्गत नोटिसो के कम में अपना स्पष्टीकरण 15 दिन के अन्दर इस कार्यालय में उपलब्ध करना सुनिश्चित करें। अन्यथा की स्थिति में आपके विरूद्ध नियमानुसार उ0प्र0 उपखनिज परिहार नियमावली 2021 में दिये गये प्राविधानो के तहत वैधानिक कार्यवाही अमल में लायी जायेगी जिसका पूर्ण उत्तरदायित्व आपका होगा। पूर्व निर्गत नोटिसो की छायाप्रतिया इस पत्र के साथ संलग्न की जा रही है।

संलग्नक–उपरोक्तानुसार।

08/11/21

खान अधिकारी
जालौन ।

प्रतिलिपि– प्रोजेक्ट मैनेजर, गावर कान्स्ट्रक्शन कम्पनी लि0 बुन्देलखण्ड एक्सप्रेसवे पैकेज–4 कैम्प कार्यालय उरई को उपरोक्त नोटिसो की छायाप्रतियां सहित आवश्यक कार्यवाही हेतु प्रेषित।

खान अधिकारी
जालौन ।



Scanned with OKEN Scanner

Annexure-4

# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
## UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0
Ref. No .....H0220.2.....\सी-2\सा0-6841\24

दिनॉक
Date ..26/11/24.....

महत्वपूर्ण

सेवा में,
जिला खान अधिकारी
जनपद–जालौन।

विषय–मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या 556/2023 (अरूण तिवारी बनाम उत्तर प्रदेश) प्रकरण में खनिज मिट्टी के अवैध खनन सम्बंधी सूचना प्रदान किये जाने के संबंध में।

महोदय,

कृपया उपरोक्त विषयक केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्र संख्या CM-13011/|10/2024-LAW-HO-CPCB-HO/5802 dated 28.10.2024 द्वारा मा0 एन0जी0टी0 द्वारा ओ0ए0 संख्या 556/2023 अरूण तिवारी बनाम स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश 16.08.2024 के संदर्भ में जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 18(1)(बी) के अन्तर्गत राज्य बोर्ड को निम्न निर्देश जारी किये गये है :–

I. *to get assessed the extent of illegal mining at all mining sites from which ordinary earth/soil has been mined for the said expressway construction work in Jalaun district;*

II. *to initiate actions immediately for appropriate punitive action as applicable under the law, including levying and realization of environmental compensation, for violation of provisions of environmental laws as mentioned in above paragraphs, after duly following the principle of natural justice;*

III. *to take all necessary actions to ensure that no further illegal mining takes place, and;*

IV. *to get prepared a remediation plan by the project proponent for the illegal mining sites, where illegal mining has taken place for the said expressway construction work in Jalaun district, in consultation with mining department and UPPCB, and get it implemented by the project proponent in a time bound manner.*

उक्त निर्देशों के अनुक्रम में क्षेत्रीय अधिकारी, झांसी के पत्र दिनांक 06.11.2024 व पत्र दिनांक 14.11..2024 द्वारा जनपद–जालौन में बुन्देलखण्ड एक्सप्रेस–वे के निर्माण कार्य के लिए जिन स्थानों पर साधारण मिटटी का खनन किया गया है, उन सभी खनन स्थलों पर अवैध खनन की मात्रा का आंकलन कर सूचना उपलब्ध कराये जाने की अपेक्षा की गयी थी। उक्त के अनुक्रम में आपके पत्र दिनांक 16.11.2024 द्वारा मात्र 32 स्थलों पर मिटटी के अवैध खनन के सम्बंध में सूचनायें प्रेषित की गयी हैं।

अतः आपको निर्देशित किया जाता है कि मा0 एन0जी0टी0 द्वारा ओ0ए0 संख्या 556/2023 अरूण तिवारी बनाम स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश 16.08.2024 व केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली के उक्त पत्र दिनांक 28.10.2024 द्वारा जारी निर्देशों के अनुक्रम में जनपद–जालौन में बुन्देलखण्ड एक्सप्रेस–वे के निर्माण कार्य के लिए जिन स्थानों पर साधारण मिटटी का खनन किया गया है, उन सभी खनन स्थलों पर अवैध खनन की मात्रा का आंकलन कर सूचना 03 दिन में बोर्ड को उपलब्ध कराना सुनिश्चित करें।

भवदीय,

Atulesh yadav
(अतुलेश यादव)
मुख्य पर्यावरण अधिकारी, वृत्त–2

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली।
2. सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. जिलाधिकारी, जालौन।
4. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, झांसी को इस निर्देश के साथ प्रेषित कि खान अधिकारी, जालौन से सम्पर्क कर वांछित सूचनायें 03 कार्यदिवसों में प्रेषित कराना सुनिश्चित करें।

Atulesh yadav
मुख्य पर्यावरण अधिकारी, वृत्त–2

O/C

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई–मेल : info@uppcb.in
वेबसाइट : www.uppcb.in

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.in
Website : www.uppcb.in

Scanned with OKEN Scanner

Annexure-5

# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
## UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0 Ref. No ...H2[illegible] दिनाँक Date ...21-11-24

पंजीकृत

सेवा में,

मैसर्स गावर कन्सट्रक्शन लिमिटेड,
एस0एफ0–1, जे0एम0डी0 गलेरिया, सेक्टर–48, सोहना रोड, गुरूगॉव
जनपद–झांसी।

यह कि **मैसर्स गावर कन्सट्रक्शन लिमिटेड, एस0एफ0–1, जे0एम0डी0 गलेरिया, सेक्टर–48, सोहना रोड, गुरूगॉव** जिसे आगे परियोजना कहा जायेगा तथा जिसके द्वारा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा 21 के अन्तर्गत राज्य बोर्ड से पूर्व सहमति प्राप्त किया जाना अनिवार्य है।

यह कि परियोजना मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली सांख्या 556/2024 (अरूण तिवारी बनाम उत्तर प्रदेश) में आच्छादित परियोजना मैसर्स गावर कन्सट्रक्शन लिमिटेड, एस0एफ0–1, जे0एम0डी0 गलेरिया, सेक्टर–48, सोहना रोड, गुरूगॉव के सम्बन्ध में केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्रांक CM-13011/10/2024-LAW-HO-CPCB-HO/5802 दिनांक 28.10.2020 द्वारा राज्य बोर्ड को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 18(1)(बी) के अन्तर्गत निम्न निर्देश जारी किये गये हैः–

ii. to initiate actions immediately for appropriate punitive action as applicable under the law, including levying and realization of environmental compensation, for violation of provisions of environmental laws as mentioned in abonve paragraphs, after duly following the principle of natural justice;

यह कि क्षेत्रीय कार्यालय के पत्र संख्या 555/ओ0ए0–556/2023/2024–25 दिनांक 14.11.2024 के अनुसार खान अधिकारी, जनपद–जालौन के पत्रांक 1904/एम0एम0सी0–30 दिनांक 16.11.2024 में उल्लेखित है कि प्रश्नगत प्रकरण बुन्देलखण्ड एक्सप्रेस–वे निर्माण कार्य के लिये जिन स्थानो से गिट्टी का खनन कार्य किया गया है, उक्त प्रकरण वर्ष 2020 से 2022 तक समयावधि का है। तत्सम्बन्धी पत्र दिनांकित 16.11.2024 की प्रति संलग्न है। कार्यालय अभिलेखानुसार बुन्देलखण्ड एक्सप्रेस वे निर्माण हेतु यू0पी0ई0आई0डी0ए0 एवं मैसर्स गावर कन्सट्रक्शन लिमिटेड, एस0एफ0–1, जे0एम0डी0 गलेरिया, सेक्टर–48, सोहना रोड, गुरूगॉव के मध्य दिनांक 15.01.2020 को अनुबंध किया गया है, पत्र की छायाप्रति संलग्न है। इस प्रकार उक्त वर्णित पत्र दिनांक 16.11.2024 एवं अनुबंध पत्र दिनांक 15.01.2020 के माध्यम से मैसर्स गावर कन्सट्रक्शन लिमिटेड, एस0एफ0–1, जे0एम0डी0 गलेरिया, सेक्टर–48, सोहना रोड, गुरूगॉव द्वारा बुन्देलखण्ड एक्सप्रेस–वे निर्माण हेतु दिनांक 15.01.2020 से दिनांक 31.12.2022 की अवधि के मध्य अवैध मिट्टी खनन किये जाने का तथ्य प्रकाश में आया है। अवैध मिट्टी खनन किये जाने के फलस्वरूप पर्यावरणीय क्षति होना सम्भावित है। परियोजना द्वारा खनन कार्य हेतु राज्य बोर्ड से एक्सप्रेस–वे के निर्माण हेतु पूर्व सहमति प्राप्त नहीं किया गया है। उक्त के आलोक में क्षेत्रीय अधिकारी झांसी के पत्र दिनांक 18.11.2024 द्वारा बिना पूर्व सहमति के एक्सप्रेस–वे के निर्माण कार्य किये जाने एवं अवैध मिट्टी खनन किये जाने के दृष्टिगत मैसर्स गावर कन्सट्रक्शन लिमिटेड, एस0एफ0–1, जे0एम0डी0 गलेरिया, सेक्टर–48, सोहना रोड, गुरूगॉव पर दिनांक 15.01.2020 से दिनांक 31.12.2022 तक की अवधि अर्थात् 1066 दिनों की डिफाल्टर अवधि सूचित की गयी है।

यह कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्मित गाइड लाइन में पर्यावरणीय क्षतिपूर्ति की गणना हेतु निर्धारित सूत्र Penalty=PI x N x R x S x LF के अनुसार आंकलित पर्यावरणीय क्षतिपूर्ति रूपये 12,500/– प्रतिदिन आती है। जिसमें PI=Pollution Index)=50, R (Penalty in Rs)= 250, S (Factor for scale of operation, Medium)=1.0, LF (Location factor)=1.0 लिया गया है।

यह कि क्षेत्रीय अधिकारी झांसी के पत्र दिनांक 18.11.2024 द्वारा परियोजना **मैसर्स गावर कन्सट्रक्शन लिमिटेड, एस0एफ0–1, जे0एम0डी0 गलेरिया, सेक्टर–48, सोहना रोड, गुरूगॉव** के विरूद्ध उक्त वर्णित कुल 1066 दिनों की डिफाल्टर अवधि हेतु रू0 12,500/– प्रतिदिन की दर से कुल धनराशि रू0 1,33,25,000 (कुल एक करोड तैतीस लाख पच्चीस हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गयी है।

अतः उपरोक्त वर्णित तथ्यों एवं क्षेत्रीय अधिकारी, झांसी की संस्तुति के दृष्टिगत् सक्षम अधिकारी के अनुमोदनोपरान्त परियोजना के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु निम्नानुसार कारण बताओ नोटिस जारी किया जाता है :–

यह कि क्यों न परियोजना मेसर्स गावर कन्सट्रक्शन लिमिटेड, एस0एफ0–1, जे0एम0डी0 गलेरिया, सेक्टर–48, सोहना रोड, गुरूगॉव के विरूद्ध 1066 दिवस की उल्लंघन अवधि हेतु प्रतिदिन रू0 12,500/– की दर से कुल रूपये 1,33,25,000 (कुल एक करोड तैतीस लाख पच्चीस हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

...2..

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई–मेल : info@uppcb.com
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.com
Website : www.uppcb.com



Scanned with OKEN Scanner

उपरोक्त के संबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय में प्रेषित करें, अन्यथा की स्थिति में इकाई के विरूद्ध उपरोक्तानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं इकाई एवं इकाई स्वामी का होगा।

सक्षम अधिकारी के अनुमोदनोपरान्त पत्र निर्गत।

संलग्नक–यथोपरि।

Atulen yadav
मुख्य पर्यावरण अधिकारी, (वृत्त–2)

<u>प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित–</u>

1. जिलाधिकारी, झांसी
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, झांसी को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति परियोजना स्वामी को प्राप्त कराते हुए, पावती एवं जारी कारण बताओ नोटिस के संबंध में परियोजना का अद्यतन निरीक्षण कर आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

Atulen yadav.
मुख्य पर्यावरण अधिकारी, (वृत्त–2)

O/C.

Scanned with OKEN Scanner

Annexure-6

# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
## UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0
Ref. No ....H20203.....रसी-21/सा0-684\24

दिनाँक
Date ...26\11\24.....

महत्वपूर्ण

सेवा में,

मैसर्स गवार कन्स्ट्रक्शन लिमिटेड,
एस0एफ0–1, जे0एम0डी0 गलेरिया, सेक्टर–48, सोहना रोड,
गुरूग्राम (हरियाणा)

विषय–मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या 556/2023 (अरूण तिवारी बनाम उत्तर प्रदेश) प्रकरण में रेमेडियेशन प्लान प्रेषित किये जाने के सम्बंध में।

महोदय,

कृपया उपरोक्त विषयक केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्र संख्या CM-13011/|10/2024-LAW-HO-CPCB-HO/5802 dated 28.10.2024 द्वारा मा0 एन0जी0टी0 द्वारा ओ0ए0 संख्या 556/2023 अरूण तिवारी बनाम स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश 16.08.2024 के संदर्भ में जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 18(1)(बी) के अन्तर्गत राज्य बोर्ड को निम्न निर्देश जारी किये गये है :–

I. *to get prepared a remediation plan by the project proponent for the illegal mining sites, where illegal mining has taken place for the said expressway construction work in Jalaun district, in consultation with mining department and UPPCB, and get it implemented by the project proponent in a time bound manner.*

उक्त निर्देशों के अनुक्रम में आपको निर्देशित किया जाता है कि मा0 एन0जी0टी0 द्वारा ओ0ए0 संख्या 556/2023 अरूण तिवारी बनाम स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश 16.08.2024 व केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली के उक्त पत्र दिनांक 28.10.2024 द्वारा जारी निर्देशों के अनुक्रम में जनपद–जालौन में बुन्देलखण्ड एक्सप्रेस–वे के निर्माण कार्य के लिए जिन स्थानों पर आपकी इकाई द्वारा अवैध मिटटी का खनन किया गया है, उन सभी खनन स्थलों के रेमेडियेशन हेतु खनन विभाग तथा उ0प्र0 प्रदूषण नियंत्रण बोर्ड से समन्वय स्थापित करते हुए समयबद्ध ऐक्शन प्लान 15 दिनों के अन्दर प्रेषित करना सुनिश्चित करें।

भवदीय,

Atulesh yadav
(अतुलेश यादव)
मुख्य पर्यावरण अधिकारी, वृत्त–2

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली।
2. सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. जिलाधिकारी, जालौन।
4. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, झांसी।
5. खान अधिकारी, जनपद–जालौन।

Atulesh yadav
मुख्य पर्यावरण अधिकारी, वृत्त–2

o/c

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई–मेल : info@uppcb.in
वेबसाइट : www.uppcb.in

Hindi letter head
T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.in
Website : www.uppcb.in

Scanned with OKEN Scanner

1678

# Report in reference to Hon'ble NGT order in the matter of Original Application No. 556/2023, Arun Tiwari Versus State of Uttar Pradesh

## Background:

1. Hon'ble NGT vide its order dated 16.08.2024 in Original Application No. 556/2023 Arun Tiwari Versus State of Uttar Pradesh directed CPCB to ensure no further illegal mining takes place.

   Copy of reference NGT order is annexed as **Annexure-1**.
2. In order to comply with the directions of Hon'ble NGT, CPCB, Delhi vide its letter dated 28.10.2024 requested CPCB, Regional Directorate, Lucknow to carry out an inspection of some mining sites in the area before mid-November 2024 to verify that no further illegal mining has been carried out. During the inspection, the RD-Lucknow team may also interact with the applicant.
3. In compliance of above, a team of CPCB, Regional Directorate, Lucknow visited some of mining sites which was visited earlier in July 2024 at District-Jalaun to ascertain that no further illegal mining has been carried out. Photograph of visited mining sites is annexed as **Annexure-2**.
4. The official visited the area during November 12-13,2024 to verify the factual status. CPCB, RD Lucknow, vide letter dated 08.11.2024 requested DM Jalaun, UPPCB, UPEIDA to depute concern person to associate during visit for mining site identification. The following officials from CPCB, UPPCB,

UPEIDA, Mining Department and Revenue Department were present during visit:

4.1. Sh. Runa Oraon, Sci. "E" CPCB Lucknow

4.2. Sh. Mohammad Faisal, SSA CPCB Lucknow

4.3. Sh. Anil Kumar Sharma, Scientific Assistant, UPPCB, Jhansi

4.4. Sh. Rishi Kumar Kushwaha, Laboratory Assistant, UPPCB, Jhansi

4.5. Dr. Mohd. Sikandar, Senior Manager (Environment), UPEIDA

4.6. Sh. Chandra Bhushan, Executive Engineer, UPEIDA

4.7. Sh. Ajay Kumar Ahirwar, A.E., UPEIDA

4.8. Sh. Kuldeep Kumar, Mining Inspector, Mining Department, Jalaun

4.9. Sh. Umesh Kumar, Clerk, Mining Department

4.10. Sh. Gorle Rajesh, CGM, Gawar Construction Limited

4.11. Sh. Bunty Shah, DPM, Gawar Construction Limited

Lekhpal of area concern:

4.12. Sh. Divyansh Gupta, Village-Kharusha, Kusmi, and Barha Jalaun

4.13. Sh. Jitendra Ahirwar, Village-Somai

4.14. Sh. Vinod Verma, Village-Girthan

4.15. Sh. Pramod Pathak, Village-Hardoi Gujar and Minaura

4.16. Sh. Ramkumar Niranjan, Village-Purwa

4.17. Sh. Sumit Niranjan, Village-Vyaspura

4.18. Sh. Amit Kumar Pal, Village-Dakore

4.19. Sh. Sh. Raunak Sharma, Village- Temro, Sesa and Kabilpura

5. Salient observations based on field visits and information provided by concern department/villagers are as below:

5.1. Bundelkhand Expressway is a 296.07 km-long, four-lane wide (expandable to six) access-controlled expressway in the state of Uttar Pradesh, India. It connects Gonda village on NH-35 in Chitrakoot district with Kudrail village on Agra–Lucknow Expressway in district-Etawah. The project was launched in April 2017. It is being developed by the Uttar Pradesh Expressways Industrial Development Authority (UPEIDA) with a total project value of ₹14,716 crores.

5.2. The construction work of Bundelkhand Expressway was divided into six packages and awarded to four different contractors. Approx. 75 Km Expressway constructed in 02 Tehsil (Orai & Jalaun) of district Jalaun under package IV and V, which is constructed by M/s Gawar Construction Limited, Gurgaon.

5.3. M/s Gawar Construction Limited, Gurgaon has started work on 15.01.2020 and completed the construction work on 30.06.2022 (package -IV) and 26.07.2022 (package -V).

5.4. M/s Gawar Construction Limited, Gurgaon has taken 162 permissions from mining department under various sub-contractors for mining of soil from different villages in district Jalaun. This mining permission were granted between December, 2020 to April,2022.

5.5. During visit, some of borrow pits were found filled with water.

5.6. It is observed that water is being used for irrigation purpose from some of borrow pits.

5.7. Agriculture activities was also observed at some of the borrow sites, where borrow depth was very low.

5.8. Team visited 63 mining pits, which was visited earlier in July,2024 and interacted with local villagers and concerned departments (Revenue and Mining). It is informed by local villagers that no further mining is being carried out.

5.9. It is informed by Mining Department; excavation of soil is not carried out since completion of Bundelkhand Expressway. During visit, no excavation of soil is observed from borrow pits.

5.10. During visit, team contacted with applicant over phone regarding status of ongoing/further soil excavation for Bundelkhand expressway. It is informed by applicant that he has no information on ongoing/ further mining of soil for Bundelkhand expressway in Jalaun District.

6. **Concluding Remarks/Recommendations:**

It is evident from the above observations, no further excavation of soil is observed from borrow pits since last visit (July 2024).

| Name of Visiting Officer | Signature |
|---|---|
| Shri. Runa Oraon, Scientist, 'E'<br>CPCB, RD- Lucknow | 19.11.2024 |
| Shri. Mohammad Faisal, SSA<br>CPCB, RD- Lucknow | 19.11.2024 |
| **Date of Visit** | **November 12-13, 2024** |

Annexure- 1

Item No. 11 Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL**
**PRINCIPAL BENCH, NEW DELHI**

Original Application No. 556/2023

Arun Tiwari Applicant

Versus

State of Uttar Pradesh & Ors. Respondent(s)

Date of hearing: 16.08.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON**
**HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER**
**HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Arun Tiwari, Applicant in Person (Through VC)

Respondent: Mr. Atif Suhrawardy & Mr. Pankaj Kumar, Advs. for CPCB
Mr. Ankit Verma, Adv. for the State of UP
Mr. Arvind Kumar & Mr. Ankit Kumar Vats, Advs. for UPPCB (Through VC)
Mr. Kapil Arora, Mr. Aranan Vachher & Mr. Waleed Latoo, Advs. for R - 6

**ORDER**

1. The Tribunal in the original application is considering the issue of the illegal mining in the process of construction of Bundelkhand Expressway Project by the project proponent. On the previous date i.e. 06.05.2024 the Tribunal had directed the Member Secretary, CPCB to get the inspection done through its representative ascertain the extent of legal/illegal mining by Respondent No. 6 and file a detailed report along with relevant material. The direction of the Tribunal vide order dated 06.05.2024 was as under:

> *"3. Hence, we direct Member Secretary, CPCB to get the inspection done through its representative and ascertain the extent of legal/illegal mining by respondent no. 6 and file a detailed report along the relevant material at least one week before the next date of hearing by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF."*

2. The undated and unsigned report (page 950) has been filed. From that report we cannot ascertain if it is the report filed by the Member Secretary, CPCB. The report has been filed along with an index signed by one Nazimuddin, Scientist 'F' CPCB.

3. It is difficult to rely upon such a unsigned report which even does not show who/which authority has filed it. Hence, we require the Member Secretary, CPCB to appear virtually on the next date of hearing and assist the Tribunal and explain if such a report has been filed at his instance.

4. The applicant present in the person submits that illegal mining has been done and he has received certain documents under RTI. He is permitted to place the same on record. Meanwhile Member Secretary, CPCB is directed to ensure no further illegal mining takes place and, appropriate punitive action is taken after dully following the principle of natural justice in respect of illegal mining, if any, already done.

5. List on 28.11.2024.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

August 16, 2024
O.A. No. 556/2023
HB

Annexure- 2

## Photographs Taken During Visit

| July 2024 | November 2024 |
|---|---|
| | |
| Village. Dakore, Orai Gata No. 1493 | |
| | |
| Village. Dakore, Orai Gata No. 1688 | |
| | |
| Village. Dakore, Orai Gata No. 2935 | |
| | |
| Village. Dakore, Orai Gata No. 2939 | |

Page - 1

| July 2024 | November 2024 |
|---|---|
| | |
| Village. Dakore, Orai Gata No. 2940 | |
| | |
| Village. Dakore, Orai Gata No. 2942 | |
| | |
| Village. Dakore, Orai Gata No. 2259 | |
| | |
| Village. Dakore, Orai Gata No. 2257 | |

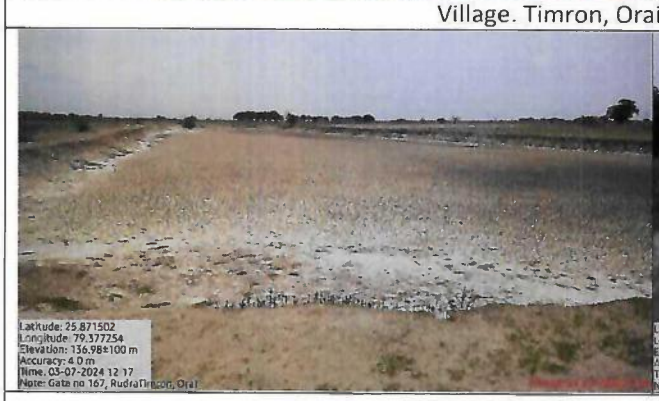
Page - 02

| July 2024 | November 2024 |
|---|---|
| | |
| Village. Dakore, Orai Gata No. 2258 | |
| | |
| Village. Dakore, Orai Gata No. 2256 | |
| | |
| Village. Dakore, Orai Gata No. 2257 | |
| | |
| Village. Dakore, Orai Gata No. 2889 | |

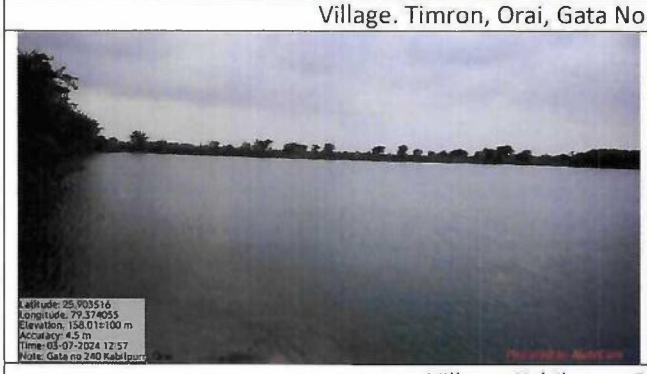
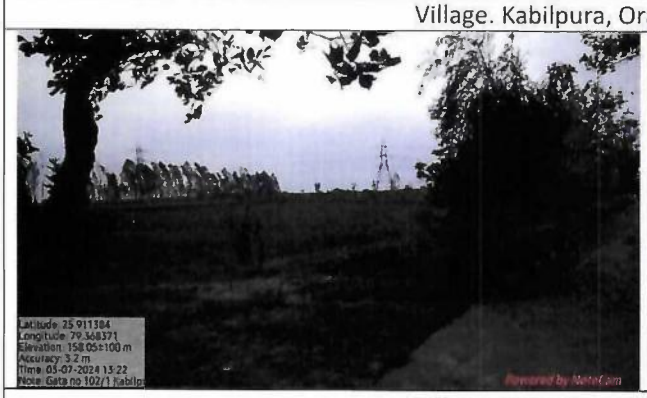
page - 03

| July 2024 | November 2024 |
|---|---|
| | |
| Village. Dakore, Orai Gata No. 2921 | |
| | |
| Village. Dakore, Orai Gata No. 2920 | |
| | |
| Village. Dakore, Orai Gata No. 2262 & 2263 | |
| | |
| Village. Dakore, Orai Gata No. 2278, 2279 & 2280 Kha | |

Page - 04

| July 2024 | November 2024 |
|---|---|
| | |
| Village. Dakore, Orai Gata No. 2281 | |
| | |
| Village. Dakore, Orai Gata No. 2710 | |
| | |
| Village. Timron, Orai, Gata No. 224 | |
|  | |
| Village. Rudra Timron, Orai, Gata No. 167 | |

page-05

| July 2024 | November 2024 |
|---|---|
| | |
| Village. Timron, Orai, Gata No. 705, 706, 707, 708 & 709 | |
|  | |
| Village. Kabilpura, Orai Gata No. 240 | |
| | |
| Village. Kabilpura, Orai Gata No. 102/2 | |
|  | |
| Village. Kabilpura, Orai Gata No. 102/1 | |

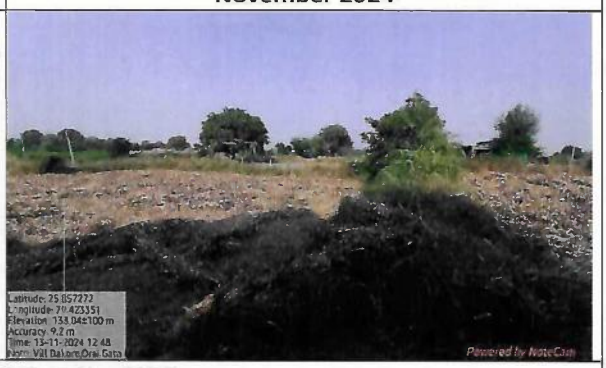
Page - 06

| July 2024 | November 2024 |
|---|---|
| | |
| Village. Sesa, Orai Gata No. 161 | |
| | |
| Village. Sesa, Orai Gata No. 157 | |
| | |
| Village. Dakore, Orai Gata No. 946 | |
| | |
| Village. Dakore, Orai Gata No. 619 & 629 | |

Page -07

| July 2024 | November 2024 |
|---|---|
| | |
| Village. Dakore, Orai Gata No. 2725 | |
| | |
| Village. Dakore, Orai Gata No. 2805 | |
| | |
| Village. Dakore, Orai Gata No. 2806 | |
| | |
| Village. Dakore, Orai Gata No. 2810 | |

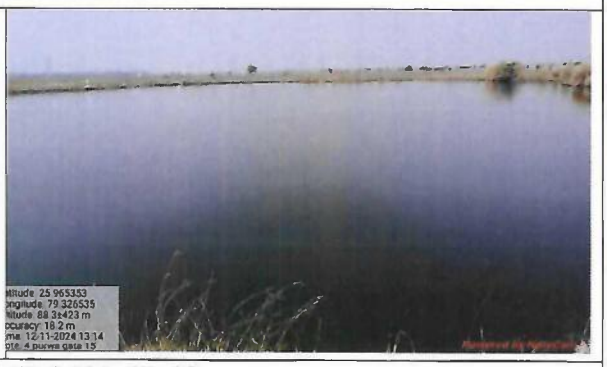
Raga - 08

| July 2024 | November 2024 |
|---|---|
| |  |
| Village. Dakore, Orai Gata No. 2830 | |
| | |
| Village. Dakore, Orai Gata No. 2828 | |
| | |
| Village. Dakore, Orai Gata No. 286, 287 & 294 | |
| | |
| Village. Dakore, Orai Gata No. 2818 Ka | |

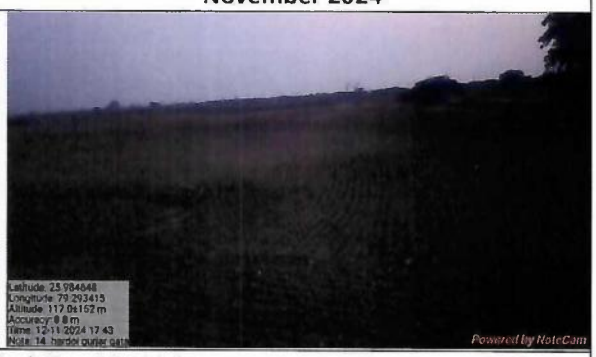
Page - 09

| July 2024 | November 2024 |
|---|---|
| | |
| Village. Dakore, Orai Gata No. 2819 Kha | |
| | |
| Village. Dakore, Orai Gata No. 2811, 2812 & 2813 | |
| | |
| Village. Dakore, Orai Gata No. 2731 | |
| | |
| Village. Dakore, Orai Gata No. 2726 | |

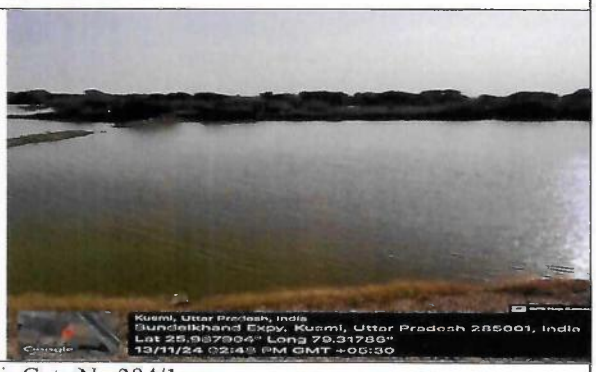
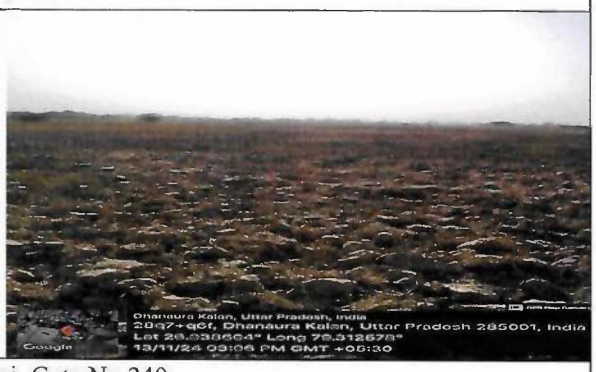
Page - 10

| July 2024 | November 2024 |
|---|---|
| | |
| Village Kusmi, Orai, Gata No 452 | |
| | |
| Village -Purva, Tehsil- Orai, Gata No.136 | |
| |  |
| Village-Purva, Tehsil- Orai, Gata No.15 | |
| | |
| Village Baraha Jalaun, Orai, Gata No 135 | |

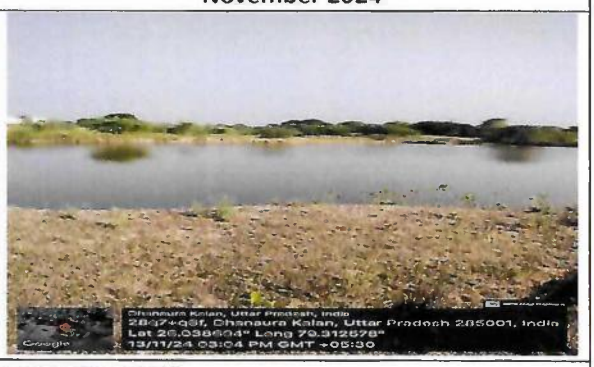
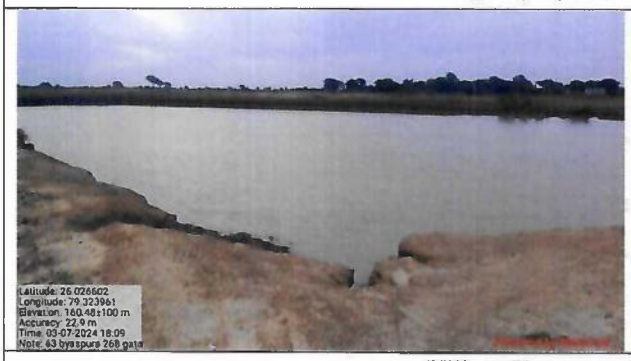
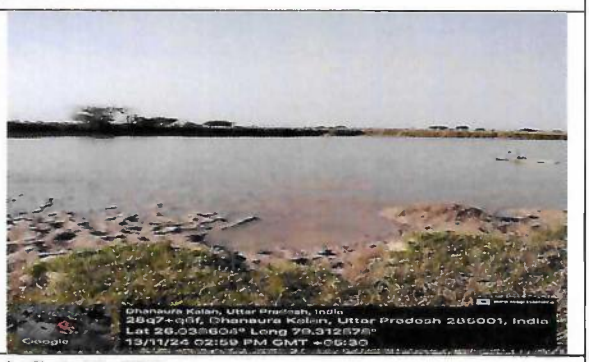
Page - 11

| July 2024 | November 2024 |
|---|---|
| |  |
| Village Hardoi Gujar, Orai Gata No 1147 | |
| | |
| Village Hardoi Gujar, Orai Gata No 577 | |
| | |
| Village Kharusha, Orai, Gata No 407 | |
| | |
| Village Kharusha, Orai, Gata No 75 | |

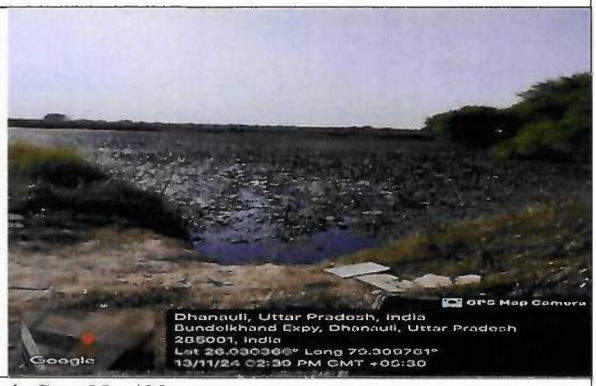
Page - 12

| July 2024 | November 2024 |
|---|---|
| | |
| Village Minaura, Orai Gata No 675 | |
| | |
| Village Vyaspura, Orai, Gata No 427 | |
| |  |
| Village Vyaspura, Orai, Gata No 394/1 | |
| |  |
| Village Vyaspura, Orai, Gata No 240 | |

Page - 13

| July 2024 | November 2024 |
|---|---|
| |  |
| Village Vyaspura, Orai, Gata No 233/2 | |
|  |  |
| Village Vyaspura, Orai, Gata No 268 | |
| | |
| Village Vyaspura, Orai, Gata No 332 | |
| | |
| Village Vyaspura, Orai, Gata No 469 | |

Page - 14

| July 2024 | November 2024 |
|---|---|
| | |
| Village Vyaspura, Orai, Gata No 426 | |
| |  |
| Village Vyaspura, Orai, Gata No 422 | |
| | |
| Village Vyaspura, Orai, Gata No 400 | |
| | |
| Village Vyaspura, Orai, Gata No 222 | |

Page - 15

| July 2024 | November 2024 |
|---|---|
| | |
| Village Vyaspura, Orai, Gata No 219 | |
| | |
| Village Vyaspura, Orai, Gata No 386/2 | |
| | |
| Village Vyaspura, Orai, Gata No 332 | |

Page - 16

Annexure - V

Item No. 11 Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL**
**PRINCIPAL BENCH, NEW DELHI**

Original Application No. 556/2023

Arun Tiwari Applicant

Versus

State of Uttar Pradesh & Ors. Respondent(s)

Date of hearing: 16.08.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON**
**HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER**
**HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Arun Tiwari, Applicant in Person (Through VC)

Respondent: Mr. Atif Suhrawardy & Mr. Pankaj Kumar, Advs. for CPCB
Mr. Ankit Verma, Adv. for the State of UP
Mr. Arvind Kumar & Mr. Ankit Kumar Vats, Advs. for UPPCB (Through VC)
Mr. Kapil Arora, Mr. Aranan Vachher & Mr. Waleed Latoo, Advs. for R - 6

**ORDER**

1. The Tribunal in the original application is considering the issue of the illegal mining in the process of construction of Bundelkhand Expressway Project by the project proponent. On the previous date i.e. 06.05.2024 the Tribunal had directed the Member Secretary, CPCB to get the inspection done through its representative ascertain the extent of legal/illegal mining by Respondent No. 6 and file a detailed report along with relevant material. The direction of the Tribunal vide order dated 06.05.2024 was as under:

> *"3. Hence, we direct Member Secretary, CPCB to get the inspection done through its representative and ascertain the extent of legal/illegal mining by respondent no. 6 and file a detailed report along the relevant material at least one week before the next date of hearing by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF."*

2. The undated and unsigned report (page 950) has been filed. From that report we cannot ascertain if it is the report filed by the Member Secretary, CPCB. The report has been filed along with an index signed by one Nazimuddin, Scientist 'F' CPCB.

3. It is difficult to rely upon such a unsigned report which even does not show who/which authority has filed it. Hence, we require the Member Secretary, CPCB to appear virtually on the next date of hearing and assist the Tribunal and explain if such a report has been filed at his instance.

4. The applicant present in the person submits that illegal mining has been done and he has received certain documents under RTI. He is permitted to place the same on record. Meanwhile Member Secretary, CPCB is directed to ensure no further illegal mining takes place and, appropriate punitive action is taken after dully following the principle of natural justice in respect of illegal mining, if any, already done.

5. List on 28.11.2024.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

August 16, 2024
O.A. No. 556/2023
HB